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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

PRINCIPAL BENCH, NEW DELHI

RA No.94/2005 in OA No.1104/2004

New Delhi, this the 25th day of April, 2005

Hon'ble Shri S.K. Naik, Member(A)

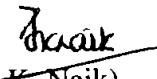
R.C.Agarwal .. Applicant

(Shri R.P.Kapoor, Advocate) .. versus

Govt. of NCT of Delhi & Others .. Respondents

ORDER(in circulation)

The present RA has been filed on 28.2.2005 on behalf of the applicant against the order dated 20th December, 2004, by which OA 1104/2004 was dismissed for the detailed reasons mentioned therein, not on the ground of there being an error apparent on the face of record but on the ground that there was inordinate unexplained delay on the part of respondents in issuing the order treating the period of suspension. It would appear that the applicant has failed to go through para 4 of the aforesaid order dated 20.12.2004 wherein it has been clearly indicated that it is no gain arguing that the delay in culmination of departmental proceedings was because of the respondents at this point of time, especially when the facts remains that it was the applicant who was responsible for the delay or the special circumstances warranting such delay. That being the position, the present RA is not maintainable under Order 47, Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 and is accordingly dismissed.


(S.K. Naik)
Member(A)

/gtv/